

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 143
(IB)-278(PB)/2017

IN THE MATTER OF:

M/s. MS Shoes East Ltd. (Tomorrowland Technologies
Exports Limited) Applicant/petitioners

v.

Union of India Respondent

Order under Section 31 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.03.2021

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

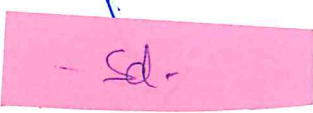
SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

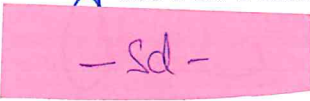
PRESENT:

For the Applicant/petitioners : Mr. K.K.R. Das, Advocate

ORDER

List on 26.04.2021.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

30.03.2021
Aarti Makker